

**BILL INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE
STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th August 2014 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 15 of 2014

A Bill further to amend the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-Fifth Year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Amendment Act, 2014.

Short title and commencement.

(2) It shall come into force on such date as the Government may, by notification, appoint.

Amendment of section 8-A.

2. In Section 8-A of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982, in Explanation, in clause (b), for sub-clause (i), the following sub-clause shall be substituted, namely:—

“(i) the Central Government, the Central Government Undertakings, any State Government or Union Territory Administration;”.

STATEMENT OF OBJECTS AND REASONS.

According to Section 8-A of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), every person, who makes an application for building permit for any building work to a local authority concerned and every person who undertakes or is in charge of, any construction work other than the said building work, shall liable to pay, a sum at such per cent, not exceeding one percent of the total estimated cost of the building or construction work proposed to be constructed, as may be fixed by the Government by notification, as contribution to Fund for benefit of manual workers in the employment in construction or maintenance of dams, bridges etc.

2. However in Explanation under the said section 8-A of the said Act, as the term 'person' does not include the Central Government and the Central Government Undertakings, there is no enabling provision for collecting such contribution from the Central Government and the Central Government Undertakings, when they undertake construction works within this State. Therefore, the Government have decided to amend the said Act to make a provision for collecting such contribution from the Central Government and the Central Government Undertakings also.

3. The Bill seeks to give effect to the above decision.

P.MOHAN

Minister for Rural Industries and Labour

MEMORANDUM REGARDING DELEGATED LEGISLATION

sub-clause (2) of clause 1 of the Bill authorises the Government to issue notification for the purpose specified therein.

2. The power delegated is normal and not of an exceptional character.

P.MOHAN

Minister for Rural Industries and Labour

A.M.P. JAMALUDEEN,

Secretary.